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वर्ष	उत्पादन के लिए रखा गया लक्ष्य	वास्तविक उत्पादन	कितने प्रतिशत कमी रही	लाभ/हानि(—) (करोड़ रुपये)
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(मिलियन यूनिट)

1979-80	1200	1130	5.8%	3.25
1980-81	1431	1035	27.7%	1.74
1981-82	1642	1057	35.6%	(—) 13.51@
1982-83	2365	552	76.7%	(—) 26.75@

@ये आंकड़े अन्तिम हैं।

गंदर्भ, कुठालिया बोरा और अनवल समुदायों को अनुसूचित जाति अनुसूचित जनजाति की सूची में शामिल करना

प्रदेश सरकार से टिप्पणियां प्राप्त हुईं। शेष दो समुदायों अर्थात् गंदर्भ और अनवल के संबंध में राज्य सरकार की टिप्पणियों की अभी प्रतीक्षा है।

Repatriation of State Government deputationists

3789. SHRI NAWAL KISHORE SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of officers, who were on deputation to the Central Government offices from various States, have since been repatriated to their parent offices upto 31st July, 1983 ;

(b) the number of deputationists who have completed their tenure of deputation and are still working with the Central Government offices ; and

(c) the firm policy of Government in sending all deputationists back to their parent offices as soon as they complete their tenure of deputation and not to extend the same ?

3788. श्री हरीश रावत : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय को उत्तर प्रदेश के पहाड़ी क्षेत्रों में रहने वाले "गंदर्भ, कुठालिया, बोरा और अनवल समुदायों को अनुसूचित जाति और अनुसूचित जनजाति की सूची में शामिल करने का कोई प्रस्ताव उत्तर प्रदेश सरकार से प्राप्त हुआ है ; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) और (ख) उत्तर प्रदेश में अनुसूचित जनजाति की सूची में कुठालिया और बोरा समुदायों को शामिल करने के संबंध में उत्तर

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) According to the information available with the Department, during the period 1st February, 1983 to 31st July 1983, 171 officers who were on tenure deputation at the Centre have reverted to their States/parent cadres.

(b) At present 30 officers who have completed their normal tenure are working with the Central Government.

(c) Normally officers who come to Centre on tenure deputation are reverted back to their States/parent cadres at the completion of their tenure. However, their tenure may be curtailed/extended in the exigencies of Government work and for administrative considerations in public interest.

Poor standard and quality of salt

3790. SHRI KRISHNA KUMAR GOYAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether standard and quality of salt manufactured in India is far from satisfactory and causing anaemia in children and women;

(b) the world standard and norm fixed by the Indian Standards Institution for edible salts; and

(c) the measures proposed by Government for improvement in technology and quality of salt for promotion of health of the people as also to gain a share of the world market?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA): (a) No, Sir. Substantial quantities of salt manufactured in India conform to the standard prescribed under Prevention of Food Adulteration (1st Amendment) Rules, 1981, viz. 95.0% of Sodium Chloride content (on dry basis). Anaemia in children and women has no relation with the consumption of salt.

(b) Standards of edible salt in developed

countries range from 98% to 99.7% of Sodium Chloride content (on dry basis). Indian standard of edible salt is 96% of Sodium Chloride content on dry basis) with 1% insoluble and 3% water soluble impurities.

(c) The Government of India have set up a Working Group to study the question of bringing improvements in the technology of salt manufacture, and in quality of salt produced in the country and suitable measures would be taken in this behalf on receipt of the recommendations of the Working Group.

Drinking water for Kalimpong from Neora Khola

3791. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have raised objections to the scheme, jointly sponsored by Government of West Bengal and the Ministry of Defence, for supply of drinking water to the town of Kalimpong from Neora Khola;

(b) if so, the nature of the objections;

(c) whether the Chief Minister, as well as the Darjeeling Hill Areas Development Council, have assured that all steps will be taken under the proposed scheme to preserve the entire catchment area of the Neora Valley and there will be no ecological damage; and

(d) if so, Government's reaction in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) Yes, Sir.

(b) Due to limited availability of water in the Neora Valley, this water supply scheme is neither technically nor environmentally desirable.

(c) Their stand is that no large scale damage to the Neora Valley is involved in the implementation of this project.